

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.59/2016
RT CP (CAA) NO.83/Chd/Pb/2017**

In the matter of:

Sections 391 - 394 of the Companies Act, 1956

AND

In the matter of:

A Scheme of Arrangement between:

Lakshya Forum for Competitions Pvt. Ltd. ...Applicant/Transferor Company

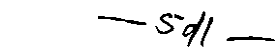
AND

Lakshya Educare Pvt. Limited ...Transferee Company

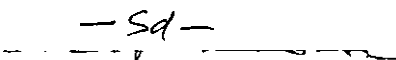
Present: None for applicant-companies.

Mr. D.K. Singh, Official Liquidator, Chandigarh.


In the interest of justice, the matter is adjourned for hearing to 30.05.2017. In case there is again no representation on behalf of the applicant-companies, necessary consequences would follow.



(Justice R.P. Nagrath)
Member(Judicial)



(Deepa Krishan)
Member(Technical)

 May 12, 2017
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